

RATIFIED

Minutes of Meeting No.25/13 scheduled on 05.03.2013 of Norms Committee (NC-I)

(DES.I Section)

The meeting No. 25/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 05.03.2013 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23062622	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063166	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	312	23061562 Extn.146	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee first considered the minutes of the Norms Committee Meeting No.24/13 dated 19.2.2013 for confirmation and confirmed and adopted the same without any change.

1	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:16.04.2013
	Decision : The Committee observed that firm had attended personal hearing before the Committee and were to make a written reply. Since no reply was received, the Committee decided to remind them to expedite their reply.			

2	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:16.04.2013
	Decision : Shri Raman Tekriwal of the firm appeared before the Committee and explained the manufacturing processes of the export product and other details. The Committee also explained to the firm that if the export product requires an Export Licence as per the Policy in force or if the EP is a SCOMET item, then they will have to obtain the necessary licence before the export. The Committee advised the firm to make a written reply as per discussion in the Committee.			

3	Case No.:1/25/80-ALC2/2012	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00533/AM13/	RLA File :07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	Defer Date:16.04.2013
	Decision : The Committee observed that this authorization was issued in 2010 but this case was attached to the agenda for the first time now. The Committee also observed that hard copy of the application was not received from			

RA. The Committee decided to advise RA to immediately forward firm's application for consideration.

4	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA	Meet No/Date:25/80-	Status:
		PRIVATE LIMITED	ALC2/2012 05.03.2013	Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:16.04.2013
Decision : The Committee noted that DIT has sought information from firm required for examination of their case and firm's reply is awaited.				

5	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:25/80- ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:16.04.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

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Case No.:18/25/80-ALC2/2011	Party Name:DELKOR TECHNIK INDIA P.LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
HQ File :01/80/050/00497/AM12/	RLA File :07/24/040/00409/AM12/	Lic.No/Date:0710085428 12.01.2012	

Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under:

1. Net empty weights of export products to be specified as under:

Sl. No.	Export item name	Quantity (Nos.)	Net Empty Weight (MTs)
1.	High rate Thickner		
	01.50 Mtrs. HRT	2 Nos	349.914 MT
	02.45 Mtrs. HRT	2 Nos	749.44 MT
	03.40 Mtrs. HRT	3 Nos	968.247 MT
2	Flocculent System for		
	01.50 Mtrs. HRT	1 No.	14.50 MT
	02.45 Mtrs. HRT	1 No	14.123 MT
	03.40 Mtrs. HRT	1 No	13.769 MT

2. Quantities of import items from Sl. No. 1 to 34 to be allowed as 1.02 Kgs./Kg. content in the export products.

3. Quantities of import items from Sl. No. 35 to 42 to be allowed as 1.05 Kgs./Kg. content in the export products.

4. Quantities of import items from Sl. No. 43 to 48 to be allowed as 1.02 Kgs./Kg. content in the export products.

5. Quantities of import items at Sl. No. 49 & 50 to be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:25/80- ALC2/2012	Status: Deferred
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7			05.03.2013	
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:16.04.2013
Decision : The Committee noted that reply provided by the firm is incomplete and decided to seek information on following from firm: 1. Weight of each item of import in the export products, separately for each export product. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format, export product wise.				

8	Case No.:27/25/80-ALC2/2012	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:25/80- ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00559/AM13/	RLA File :08/24/040/00065/AM13/	Lic.No/Date:0810112711 18.06.2012	Defer Date:16.04.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

9	Case No.:15/13/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:25/80- ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00270/AM13/	RLA File :03/94/040/00278/AM13/	Lic.No/Date:0310701832 13.07.2012	
Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under: 1. Words "Model VT 130T" to be suffixed with the description of export product. 2. Net weight of export product to be specified as 10776 Kgs. 3. Words " 0.5 mm Thk." to be suffixed with the description of import item at Sl. No.1 and its quantity to be allowed as 3544 Kgs. inclusive of wastage of 5.1 % after taking 1/3rd recovery. 4. Quantity of import item at Sl. No. 2 to be allowed as 651 Nos. on net to net basis. RLA may take necessary action accordingly.				

Case No.:16/13/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:25/80- ALC2/2012 05.03.2013	Approved
HQ File :01/80/050/00271/AM13/	RLA File :03/94/040/00262/AM13/	Lic.No/Date:0310701811 13.07.2012	

Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under:

1. Net fabricated weights of export products to be specified as under:

Sl. No.	Net Fabricated Weight	Sl. No.	Net Fabricated Weight	Sl. No.	Net Fabricated Weight
1	25.3 MT	6	7.455 MT	11	6.955 MT
2	31.3 MT	7	4.43 MT	12	6.955 MT
3	3.76 MT	8	1.585 MT	13	1.915 MT
4	5.4 MT	9	21.822 MT		
5	7.455 MT	10	21.822 MT		

10	2. Quantity of import item at Sl. No. 1 to be allowed as 1603 Kgs. (1377 Nos.) on net to net basis. 3. Quantity of import item at Sl. No. 2 to be allowed as 165 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 4332 Kgs inclusive of 3 % wastage. 4. Quantity of import item at Sl. No. 3 to be allowed as 148 Nos. (46 Kgs.) on net to net basis. 5. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 4, 7, 8, 10 & 11. 6. Quantity of import item at Sl. No. 4 to be allowed as 83461 Kgs . inclusive of 7.8 % wastage after recovery. 7. Quantity of import item at Sl. No. 5 to be allowed as 32 Nos. (2 Kgs.) on net to net basis. 8. Quantity of import item at Sl. No. 6 to be allowed as 33 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 9087 Kgs. inclusive of 3 % wastage. 9. Quantity of import item at Sl. No. 7 to be allowed as 11072 Kgs. (11625 Mtrs.) inclusive of 2 % wastage. 10. Quantity of import items at Sl. No. 8 to be allowed as 1001 Kgs . inclusive of 145 % wastage after 20 % recovery. 11. Quantity of import item at Sl. No. 9 to be allowed as 22 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 3624 Kgs. inclusive of 3 % wastage. 12. Quantity of import item at Sl. No. 10 to be allowed as 3960 Kgs . inclusive of 68 % wastage after 1/3rd recovery. 13. Quantity of import item at Sl. No. 11 to be allowed as 25264 Kgs. (17233 Mtrs.) inclusive of 2 % wastage 14. Quantities of import items at Sl. Nos. 12, 13 & 14 (Welding Consumables) to be allowed as 1086 Kgs. each. RLA may take necessary action accordingly.
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11	Case No.:4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:16.04.2013
Decision : DHI has provided written comments in this case. The Committee, however, discussed this case and it is seen that the Advance Authorization had been obtained for export of HP Piping System for 1x76 MW captive Power plant for supply against EPCG authorization issued to M/s JSW Steel Ltd. The description of import item in the EPCG licence clearly indicate that these are items for supply to 1x76 MW captive power plant. Basically in this case, a 3% EPCG licence has been issued for supply to a non-mega power plant and the export obligation is to be discharged, it seem that normally project which are manufactured by the manufacturers like steel project etc. Hence, basically an issue arises whether an EPCG licence for non mega power plant can be issued for export of project manufactured by such manufacturers. This issue had arisen also in the case of M/s. Sterlite Industries Ltd wherein an EPCG licence had been issued for export of phosphoric acid. Another instance had been reported by RA, Hyderabad also wherein the EPCG licence was applied for non-mega power plant. These issues had been referred to the Policy Cell (EPCG Division) for consideration. In the light of this, it was decided that this issue may also be referred to EPCG division for sending their advise whether EPCG licence may be issued for import of non-mega power plant. The Committee also noted that the Deemed Export benefits for supply to non-mega power plants have been discontinued.				

12	Case No.:22/13/80-ALC2/2012	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00277/AM13/	RLA File :03/95/040/00272/AM13/	Lic.No/Date:0310702088 17.07.2012	Defer Date:16.04.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 14.1.2013 followed by reminder dated 14.2.2013 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.

13	Case No.:3/10/80-ALC2/2012	Party Name: SGL CARBON INDIA PVT.LTD	Meet No/Date:25/80-ALC2/2012 05.03.2013	Rejected
	HQ File :01/80/050/00214/AM13/	RLA File :31/83/040/00068/AM13/	Lic.No/Date:3110055074 23.07.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 5.10.2012 followed by reminder dated 27.11.2012 and final reminder dated 31.1.2013 and also granted additional 15 days to receive reply from firm. Since no reply was received from firm, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly.			

14	Case No.:24/13/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	Defer Date:16.04.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

15	Case No.:3/13/80-ALC2/2012	Party Name:MULTITEC AIDS PVT.LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Rejected
	HQ File :01/80/050/00258/AM13/	RLA File :05/24/040/00144/AM13/	Lic.No/Date:0510333002 29.08.2012	
	Decision : The Committee noted that firm has not replied to deficiency letter dated 10.10.2012 followed by reminder dated 27.11.2012 and final reminder dated 5.1.2013 and also granted additional 15 days to receive reply from firm. Since no reply was received from firm, the Committee is constrained to reject their case with direction to pay the Customs Duty and applicable interest for regularization of the licence. RLA may take necessary action accordingly.			

16	Case No.:5/13/80-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00260/AM13/	RLA File :05/24/040/00199/AM13/	Lic.No/Date:0510333158 30.08.2012	Defer Date:16.04.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

17	Case No.:6/13/80-ALC2/2012	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Closed
	HQ File :01/80/050/00261/AM13/	RLA File :61/21/040/00002/AM13/	Lic.No/Date:6110000870 05.09.2012	
	Decision : The Committee noted that RA, Dehradum informed vide email dated 31.1.2013 that they have issued this authorization on net to net basis and hence they have not forwarded copy of firm's application to NC. The			

Committee, therefore, observed that there is no action required from NC and decided to close the case in its part. RLA may take necessary action accordingly.

18	Case No.:1/16/80-ALC2/2012	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:25/80- ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00362/AM13/	RLA File :07/24/040/00264/AM13/	Lic.No/Date:0710091357 12.10.2012	
	Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization on repeat basis as under:			
	1. Word “relevant” to be prefixed with the description of import items from Sl. No. 1 to 6. 2. Quantities of import items at Sl. No. 1, 2 & 3 to be allowed as 9110 Kgs., 2110 Kgs. & 1732 Kgs. respectively inclusive of 10 % wastage after 1/3rd recovery of scrap. 3. Quantity of import item at Sl. No. 4 to be allowed as applied for i.e. 14776 Kgs. inclusive of 4 % wastage. 4. Quantities of import items at Sl. No. 5 & 6 to be allowed as 5741 Kgs. & 18470 Kgs. respectively inclusive of 4 % wastage. RLA may take necessary action accordingly.			

19	Case No.:9/22/80-ALC2/2012	Party Name:COOLDECK AQUA SOLUTIONS PVT. LTD.	Meet No/Date:25/80- ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00456/AM13/	RLA File :03/94/040/00527/AM13/	Lic.No/Date:0310712895 16.10.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per comments in C&PC OM No. 46011/72/2011-PC-II dated 7.2.2013 (copy enclosed). RLA may take necessary action accordingly.			

20	Case No.:22/22/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:25/80- ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00469/AM13/	RLA File :07/24/040/00287/AM13/	Lic.No/Date:0710091411 16.10.2012	Defer Date:16.04.2013
	Decision : The Committee noted that firm has not replied to MSME deficiency letter and decided to remind them for expediting their reply.			

	Case No.:8/22/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:25/80- ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00455/AM13/	RLA File :03/94/040/00575/AM13/	Lic.No/Date:0310713034 17.10.2012	
	Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under: 1. Net Empty weights of export products at Sl. No. 1, 2, 3 & 4 to be specified as 23.87 MT, 87.453 MT, 66.885 MT & 66.885 MT respectively. 2. Quantity of import item at Sl. No. 1 to be allowed as 3582 Kgs. (1297 Nos.) on net to net basis. 3. Quantity of import item at Sl. No. 2 to be allowed as 4 Nos. on net to net basis. Duty free weight of this item to be allowed as 43835 Kgs. inclusive of 11.4 % wastage after 20 % recovery.			

21	4. Quantity of import item at Sl. No. 3 to be allowed as 58 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 17955 Kgs. inclusive of 3 % wastage. 5. Quantity of import item at Sl. No. 4 to be allowed as 4 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 7 Kgs. inclusive of 3 % wastage. 6. Word "Relevant" to be prefixed with the descriptions of import items from Sl. No.5 to 9. 7. Quantity of import item at Sl. No. 5 to be allowed as 71537 Kgs. inclusive of 5 % wastage. 8. Quantity of import item at Sl. No. 6 to be allowed as 23364 Kgs. inclusive of 7.7 % wastage. 9. Quantity of import item at Sl. No. 7 to be allowed as applied for i.e. 4986 Kgs. inclusive of 3 % wastage. 10. Quantity of import item at Sl. No. 8 to be allowed as 31399 Kgs. (36682 Mtrs.) inclusive of 2 % wastage. 11. Quantity of import item at Sl. No. 9 to be allowed as 33166 Kgs. (117502 Mtrs.) inclusive of 2 % wastage. 12. Quantity of import item at Sl. No. 10 to be allowed as 51 Nos. (16 Kgs.) on net to net basis. 13. Quantities of import items at Sl. Nos. 11, 12 & 13 (Welding Consumables) to be allowed as 2148 Kgs. each. 14. Quantities of import items at Sl. Nos. 14, 15 & 16 (Welding Consumables) to be allowed as 684 Kgs., 2042 Kgs. & 2042 Kgs. respectively. RLA may take necessary action accordingly.

22	Case No.:4/16/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00365/AM13/	RLA File :09/24/040/00334/AM13/	Lic.No/Date:0910054144 18.10.2012	Defer Date:16.04.2013
	Decision : The Committee noted that copy of application from firm has just received and decided to forward to DIPP for examination and comments.			

23	Case No.:6/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00453/AM13/	RLA File :03/94/040/00582/AM13/	Lic.No/Date:0310713179 18.10.2012	Defer Date:16.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No. 3,4,11 & 11A-Export wise of Standard Deficiency Letter.			

24	Case No.:17/22/80-ALC2/2012	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00464/AM13/	RLA File :07/21/040/00507/AM13/	Lic.No/Date:0710091489 22.10.2012	Defer Date:16.04.2013
	Decision : The Committee noted that firm has note replied to deficiency letter dated 22.2.2013 and decided to remind them for expediting their reply.			

25	Case No.:24/22/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00471/AM13/	RLA File :07/24/040/00300/AM13/	Lic.No/Date:0710091567 25.10.2012	Defer Date:16.04.2013

Decision : The Committee noted that the case is under examination of DIT and decided to await comments.

26	Case No.:7/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00454/AM13/	RLA File :03/94/040/00610/AM13/	Lic.No/Date:0310714432 06.11.2012	Defer Date:16.04.2013
Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No. 3,4,11 & 11A-Export wise of Standard Deficiency Letter.				

27	Case No.:1/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00448/AM13/	RLA File :03/94/040/00625/AM13/	Lic.No/Date:0310714469 07.11.2012	Defer Date:16.04.2013
Decision : The Committee noted that firm vide their letter dated 10.1.2013 informed that they are approaching RA, Mumbai for getting certain amendments in the subject authorization and requested to defer the case till the authorization is amended by RA, Mumbai. The Committee decided to advise the firm to get the necessary amendment immediately and reply to the Committee for consideration of their case for norms fixation.				

28	Case No.:2/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00449/AM13/	RLA File :03/94/040/00626/AM13/	Lic.No/Date:0310714471 07.11.2012	Defer Date:16.04.2013
Decision : The Committee noted that firm vide their letter dated 10.1.2013 informed that they are approaching RA, Mumbai for getting certain amendments in the subject authorization and requested to defer the case till the authorization is amended by RA, Mumbai. The Committee decided to advise the firm to get the necessary amendment immediately and reply to the Committee for consideration of their case for norms fixation.				

29	Case No.:10/22/80-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00457/AM13/	RLA File :03/94/040/00684/AM13/	Lic.No/Date:0310714594 07.11.2012	
Decision : Based on written comments of DHI, the Committee decided to ratify norms of subject authorization as under: Item No.1 – Relevant 1.02 Kg/kg content. Item No.2&3 – Relevant 1.05 Kg/kg content. Item No.4 – Relevant 1.01 Kg/kg content. Item No.5 – To be allowed on Net to Net basis with accountability clause. RLA may take necessary action accordingly.				

30	Case No.:32/22/80-ALC2/2012	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00479/AM13/	RLA File :34/24/040/00192/AM13/	Lic.No/Date:3410035465 07.11.2012	

Decision : The Committee decided to ratify norms of subject authorization as per comments in C&PC OM No. 46011/55/2010-PC-II dated 6.2.2013 (copy enclosed).

31	Case No.:4/22/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00451/AM13/	RLA File :03/95/040/00529/AM13/	Lic.No/Date:0310714659 08.11.2012	
	Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of export product to be specified as 130 MT. 2. Import item at Sl. No. 1 shall be of relevant grade and thickness as contained in the export product 3. Import item at Sl. No. 4 shall be of relevant grade and dia. as contained in the export product. 4. Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 63000 Kgs. inclusive of a wastage of 5 %. 5. Quantity of import item at Sl. No.2 to be allowed as 4 Nos. (6.3 MT) on net to net basis with accountability clause. 6. Quantity of import item at Sl. No. 3 to be allowed as 23 Nos. (36 MT) on net to net basis with accountability clause. 7. Quantity of import item at Sl. No. 4 to be allowed as 20850 Mtrs. (26.8 MT) inclusive of a wastage of 2%. 8. Weights of import items at Sl. No. 5 & 6 to be specified as 1000 Kgs. & 425 Kgs. respectively. 9. Import items at Sl. No. 5 & 6 to be allowed on net to net basis with accountability clause. 10. Quantity of import item at Sl. No. 7(welding Consumables) to be allowed as applied for i.e. 1904 Kgs. RLA may take necessary action accordingly.			

32	Case No.:5/22/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00452/AM13/	RLA File :03/95/040/00586/AM13/	Lic.No/Date:0310714769 09.11.2012	Defer Date:16.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No. 3,4,11 & 11A-Export wise of Standard Deficiency Letter.			

33	Case No.:3/22/80-ALC2/2012	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00450/AM13/	RLA File :03/94/040/00661/AM13/	Lic.No/Date:0310714998 16.11.2012	Defer Date:16.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm on the following: 1. Separate quantities of each type of Air compressor and Vacuum Pump. 2. Information in respect of Sl. No. 4, 5, 6 & 9 of Standard Deficiency Format-export product wise. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 22, 43, 44 45.			

Case No.:11/22/80-ALC2/2012			Status:
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34		Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Deferred
	HQ File :01/80/050/00458/AM13/	RLA File :05/23/040/00327/AM13/	Lic.No/Date:0510339184 20.11.2012	Defer Date:16.04.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 13.2.2013 and decided to remind them for expediting their reply.				

35	Case No.:12/22/80-ALC2/2012	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00459/AM13/	RLA File :05/24/040/00309/AM13/	Lic.No/Date:0510339397 23.11.2012	Defer Date:16.04.2013
Decision : The Committee noted that firm has not replied to deficiency letter dated 13.2.2013 and decided to remind them for expediting their reply.				

36	Case No.:16/22/80-ALC2/2012	Party Name:MVS ENGINEERING LTD	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00463/AM13/	RLA File :05/24/040/00314/AM13/	Lic.No/Date:0510339718 29.11.2012	Defer Date:16.04.2013
Decision : The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply.				

37	Case No.:18/22/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00465/AM13/	RLA File :03/95/040/00371/AM13/	Lic.No/Date:0310716199 03.12.2012	Defer Date:16.04.2013
Decision : The Committee noted that copy of firm's application has not been received from RA and decided to ask RA/firm to immediately forward 4 sets of application for consideration of the case.				

38	Case No.:20/22/80-ALC2/2012	Party Name:SUNDRAM FASTENERS LTD.,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00467/AM13/	RLA File :04/24/040/00191/AM13/	Lic.No/Date:0410141439 03.12.2012	
Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under:				
- Net weight of export products at Sl. No. 1 & 2 to be specified as 2320 Kgs. Kgs. & 1624 Kgs. respectively. - Quantity of import item at Sl. No. 1 to be allowed as 3990 Kgs. inclusive of 72 % wastage after taking 20 % recovery. - Quantity of import item at Sl. No. 2 to be allowed as 1752 Kgs. inclusive of 7.9 % wastage after taking 50 % recovery.				
RLA may take necessary action accordingly.				

Case No.:31/22/80-ALC2/2012			Approved
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39		Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	
	HQ File :01/80/050/00478/AM13/	RLA File :34/24/040/00208/AM13/	Lic.No/Date:3410035594 03.12.2012	
Decision : The Committee decided to ratify norms of subject authorization as per comments in C&PC OM No. 46011/55/2010-PC-II dated 6.2.2013 (copy enclosed).				

40	Case No.:13/22/80-ALC2/2012	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00460/AM13/	RLA File :05/23/040/00348/AM13/	Lic.No/Date:0510340058 04.12.2012	
Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under: Taking clue from SION C-814, Advance Authorisation to be ratified as under: - Quantities of import items at Sl. No. 1, 2, 3, 5 & 7 to be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 4 to be allowed as 1.01 Kgs./Kg. content in the export products. - Quantity of import item at Sl. No. 6 to be allowed as 1.02 Kgs./Kg. content in the export products. RLA may take necessary action accordingly.				

41	Case No.:15/22/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00462/AM13/	RLA File :05/23/040/00349/AM13/	Lic.No/Date:0510340048 04.12.2012	Defer Date:16.04.2013
Decision : The Committee noted that this case has been referred to PC-VI for advise regarding eligibility of firm for Advance Authorization for export under the subject authorization.				

42	Case No.:19/22/80-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00466/AM13/	RLA File :03/95/040/00342/AM13/	Lic.No/Date:0310716381 05.12.2012	Defer Date:16.04.2013
Decision : On the recommendation of DIPP, the Committee decided to seek information from firm on the following: - Information in respect of Sl. No.3, 5 & 11 of Standard Deficiency Format for export product at Sl. No. 1. - Width of export products at Sl. No. 2 & 3. - Width of import items at Sl. No. 2 & 3.				

43	Case No.:27/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00474/AM13/	RLA File :04/24/040/00111/AM13/	Lic.No/Date:0410141542 05.12.2012	Defer Date:16.04.2013

Decision : The Committee noted that the case is under examination of DHI and decided to await comments.

44	Case No.:29/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00476/AM13/	RLA File :04/24/040/00158/AM13/	Lic.No/Date:0410141543 05.12.2012	Defer Date:16.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

45	Case No.:26/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00473/AM13/	RLA File :04/24/040/00093/AM13/	Lic.No/Date:0410141641 07.12.2012	Defer Date:16.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

46	Case No.:13/25/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00545/AM13/	RLA File :03/94/040/00667/AM13/	Lic.No/Date:0310716624 07.12.2012	
	Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 43 MT to be specified with the quantity of export product. 2. Words "19.05 mm (OD) x 1.815 mm Thk.(Avg.) " to be suffixed with the description of import item at Sl. No. 1. 3. Quantity of import item at Sl. No. 1 to be allowed as 22581 Kgs. inclusive of 2 % wastage. 4. Quantities of import items at Sl. Nos. 2 & 3 (Welding Consumables) to be allowed as 226 Kgs. each. RLA may take necessary action accordingly.			

47	Case No.:23/22/80-ALC2/2012	Party Name:SHAILESH FORGING WORKS	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00470/AM13/	RLA File :24/24/040/00016/AM13/	Lic.No/Date:2410037772 12.12.2012	
	Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under: 1. Quantity of export item to also be specified as 750 Nos. in addition to its weight. 2. Word "Relevant" to be prefixed with the description of import item. 3. Taking clue from SION C-387, quantity of import item to be allowed as 3047 Kgs. inclusive of 47 % wastage. RLA may take necessary action accordingly.			

	Case No.:17/25/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00549/AM13/	RLA File :03/94/040/00772/AM13/		

Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under:

1. Net Empty weight of export product to be specified as 113.3 MT.
2. Quantity of import item at Sl. No. 1 to be allowed as 214 Kgs. (144 Nos.) on net to net basis.
3. Quantity of import item at Sl. No. 2 to be allowed as 1 No. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 2009 Kgs. inclusive of 3 % wastage.
4. Quantity of import item at Sl. No. 3 to be allowed as 1 No. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 820 Kgs. inclusive of 3 % wastage.
5. Quantity of import item at Sl. No. 4 to be allowed as 5 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 43039 Kgs. inclusive of 3 % wastage.
6. Quantity of import item at Sl. No. 5 to be allowed as 4 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 28 Kgs. inclusive of 3 % wastage.
7. Quantity of import item at Sl. No. 6 to be allowed as 1 No. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 6600 Kgs. inclusive of 4 % wastage.
8. Quantity of import item at Sl. No. 7 to be allowed as 9 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 1310 Kgs. inclusive of 3 % wastage.
9. Quantity of import item at Sl. No. 8 to be allowed as 15 Nos. (6 Kgs.) on net to net basis.
10. Word "Relevant" to be prefixed with the descriptions of import items from Sl. No.9 to 14.
11. Quantity of import item at Sl. No. 9 to be allowed as applied for i.e. 101 Kgs. inclusive of 3 % wastage.
12. Quantity of import item at Sl. No. 10 to be allowed as 3752 Kgs. inclusive of 5 % wastage.
13. Quantities of import item at Sl. No. 11 & 12 to be allowed as applied for i.e. 999 Kgs. & 4743 Kgs. respectively inclusive of 3 % wastage.
14. Quantity of import item at Sl. No. 13 to be allowed as 13699 Kgs. (10832 Mtrs.) inclusive of 2 % wastage.
15. Quantity of import item at Sl. No. 14 to be allowed as applied for i.e. i.e.37 Kgs. inclusive of 2 % wastage.
16. Quantity of import item at Sl. No. 15 to be allowed as 1 No. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 2281 Kgs. inclusive of 2 % wastage.
17. Quantity of import item at Sl. No. 16 to be allowed as 1 No. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 3637 Kgs. inclusive of 2 % wastage.
18. Quantities of import items at Sl. Nos. 17, 18 & 19 (Welding Consumables) to be allowed as 862 Kgs. each.
19. Quantities of import items at Sl. Nos. 20, 21 & 22 (Welding Consumables) to be allowed as 771 Kgs., 797 Kgs. & 797 Kgs. respectively.

RLA may take necessary action accordingly.

Case No.:16/25/80-ALC2/2012

Party Name:GODREJ & BOYCE
MFG. CO. LTD.,

Meet No/Date:25/80-
ALC2/2012
05.03.2013

Approved

HQ File
:01/80/050/00548/AM13/

RLA File
:03/94/040/00779/AM13/

Lic.No/Date:0310717813
20.12.2012

Decision :Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under:

1. Net fabricated weights export products to be specified as under:

Sl. No.	Net Fabricated Weight	Sl. No.	Net Fabricated Weight	Sl. No.	Net Fabricated Weight
1	1600 Kgs.	5	20168 Kgs.	9	49500 Kgs.
2	1600 Kgs.	6	20168 Kgs.	10	49500 Kgs.
3	1450 Kgs.	7	89000 Kgs.		

49	4	1450 Kgs.	9	89000 Kgs.		
	2. Quantity of import item at Sl. No. 1 to be allowed as 2 Nos.(501.35 Kgs.) on net to net basis. 3. Word “Relevant” to be prefixed with the descriptions of import items at Sl. No. 2, 3 & 6. 4. Quantity of import item at Sl. No. 2 to be allowed as 220454 Kgs. inclusive of 15 % wastage after 1/3 rd recovery. 5. Quantity of import item at Sl. No. 3 to be allowed as 3080 Kgs. (3333 Mtrs.) inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 4 to be allowed as 36 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 1126.82 Kgs. inclusive of 3 % wastage. 7. Quantity of import item at Sl. No. 5 to be allowed as 10 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 700.4 Kgs. inclusive of 3 % wastage. 8. Quantity of import item at Sl. No. 6 to be allowed as applied for i.e. 5606.49 Kgs. inclusive of 3 % wastage. 9. Quantities of import items at Sl. Nos. 7, 8 & 9 (Welding Consumables) to be allowed as 3882 Kgs. each. RLA may take necessary action accordingly.					

50	Case No.:6/25/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:25/80- ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00538/AM13/	RLA File :05/23/040/00389/AM13/	Lic.No/Date:0510341933 31.12.2012	Defer Date:16.04.2013
	Decision : The Committee noted that this case has been referred to PC-VI for advise regarding eligibility of firm for Advance Authorization for export under the subject authorization.			

51	Case No.:11/25/80-ALC2/2012	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:25/80- ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00543/AM13/	RLA File :03/94/040/00724/AM13/	Lic.No/Date:0310718824 01.01.2013	
	Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under: 1. Net Empty Export weights of 91 MT, 86.9 MT, 76.8 MT, 80 MT & 2 MT to be specified with the quantities of export products at Sl.No.1, 2, 3, 4 & 5 respectively. 2. Word “Relevant” to be prefixed with the description of import items at Sl. No. 1 & 2 and their quantities to be allowed as 1.05 Kg/ Kg. content in the export products. 3. Weight of 16.02 MT to be specified with the quantity of import item at Sl.No.3 and its quantity to be allowed on net to net basis with accountability clause. RLA may take necessary action accordingly.			

52	Case No.:18/25/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:25/80- ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00550/AM13/	RLA File :03/94/040/00838/AM13/	Lic.No/Date:0310719056 02.01.2013	Defer Date:16.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 4 of Standard Deficiency Format-export product wise. 2. Specific use of import items in export products with detailed calculations for their quantities.			

3. If the Hard Facing Weld wires are to be used for welding, separate weights of Plates, forgings, Pipes/ tubes & components to be welded may be furnished.

53	Case No.:20/25/80-ALC2/2012	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:25/80- ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00552/AM13/	RLA File :03/94/040/00837/AM13/	Lic.No/Date:0310719052 02.01.2013	Defer Date:16.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Specific quantities of import items at Sl. No. 12 & 17 with constituents of "Packs".			

54	Case No.:12/25/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:25/80- ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00544/AM13/	RLA File :03/94/040/00688/AM13/	Lic.No/Date:0310719297 03.01.2013	Defer Date:16.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No. 3,4,5,6, 11 of Standard Deficiency Format – Export product wise.			

55	Case No.:14/25/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:25/80- ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00546/AM13/	RLA File :03/94/040/00802/AM13/	Lic.No/Date:0310719442 04.01.2013	
	Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under: 1. Net fabricated weight of 21 MT to be specified with the quantities of each export product from Sl. No 1 to 6. 2. Net fabricated weight of 18.7 MT to be specified with the quantities of each export product at Sl. No 7 & 8. 3. Quantity of import item at Sl. No. 1 to be allowed as 16 Nos. on net to net basis. Duty free weight of this item to be allowed as 39868 Kgs. inclusive of 89 % wastage after 20 % recovery. 4. Quantity of import item at Sl. No. 2 to be allowed as 48 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 838 Kgs. inclusive of 3 % wastage. 5. Quantity of import item at Sl. No. 3 to be allowed as 12 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 1966 Kgs. inclusive of 3 % wastage. 6. Quantity of import item at Sl. No. 4 to be allowed as 12 Nos. on net to net basis. Duty free weight of this item to be allowed as applied for i.e. 5310 Kgs. inclusive of 3 % wastage. 7. Word "Relevant" to be prefixed with the descriptions of import items at Sl. No. 5 to 8, 10 & 11. 8. Quantities of import items at Sl. No. 5, 6 & 7 to be allowed as applied for i.e. 20654 Kgs., 4278 Kgs. & 27646 Kgs. respectively inclusive of 3 % wastage. 9. Quantity of import item at Sl. No. 8 to be allowed as 4299 Kgs. inclusive of 27.3 % wastage after 1/3rd recovery. 10. Quantity of import item at Sl. No. 9 to be allowed as 2 Nos.(3120 Kgs.) on net to net basis. 11. Quantity of import item at Sl. No. 10 to be allowed as 65826 Kgs. (89598 Mtrs.) inclusive of 2 % wastage. 12. Quantity of import item at Sl. No. 11 to be allowed as 15196 Kgs. (4221 Mtrs.) inclusive of 2 % wastage.			

13. Quantities of import items at Sl. Nos. 12, 13 & 14 (Welding Consumables) to be allowed as 970 Kgs. each.
RLA may take necessary action accordingly.

56	Case No.:19/25/80-ALC2/2012	Party Name:BLUE STAR LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00551/AM13/	RLA File :03/94/040/00671/AM13/	Lic.No/Date:0310719459 04.01.2013	Defer Date:16.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No. 3,4,5,6, 11 of Standard Deficiency Format – Export product wise.			

57	Case No.:15/25/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00547/AM13/	RLA File :03/94/040/00814/AM13/	Lic.No/Date:0310719721 08.01.2013	
	Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 256 MT to be specified with the quantity of export product. 2. Word “relevant” to be prefixed with the description of import item at Sl. No. 1 and its quantity to be allowed as 236775 Kgs. inclusive of 5.9 % wastage after 1/3rd recovery. 3. Quantities of import items at Sl. Nos. 2, 3 & 4 (Welding Consumables) to be allowed as 2866 Kgs. each. RLA may take necessary action accordingly.			

58	Case No.:21/25/80-ALC2/2012	Party Name:GMM PFAUDLER LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00553/AM13/	RLA File :03/94/040/00854/AM13/	Lic.No/Date:0310719957 09.01.2013	Defer Date:16.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm on the following: 1. Information in respect of Sl. No. 3 & 8 of Standard Deficiency Format. 2. Details of manufacturing activities along with other inputs used in export items, if any.			

59	Case No.:24/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00556/AM13/	RLA File :03/95/040/00774/AM13/	Lic.No/Date:0310720380 11.01.2013	Defer Date:16.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No.,4,5, 11 of Standard Deficiency Format – Export product wise.			

60	Case No.:25/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00557/AM13/	RLA File :03/95/040/00778/AM13/	Lic.No/Date:0310720388 11.01.2013	Defer Date:16.04.2013

Decision : The Committee decided to forward copy of firm's application to DIPP for examination and comments.

61	Case No.:22/25/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00554/AM13/	RLA File :03/95/040/00545/AM13/	Lic.No/Date:0310720561 14.01.2013	Defer Date:16.04.2013
Decision : The Committee noted that copy of firm's application has not been received from RA and decided to ask RA/firm to immediately forward 4 sets of application for consideration of the case.				

62	Case No.:23/25/80-ALC2/2012	Party Name:ROBONIK (INDIA) PVT. LTD.	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00555/AM13/	RLA File :03/95/040/00551/AM13/	Lic.No/Date:0310720563 14.01.2013	Defer Date:16.04.2013
Decision : The Committee noted that copy of firm's application has not been received from RA and decided to ask RA/firm to immediately forward 4 sets of application for consideration of the case.				

63	Case No.:26/25/80-ALC2/2012	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00558/AM13/	RLA File :03/94/040/00840/AM13/	Lic.No/Date:0310721110 17.01.2013	

Decision : Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under:

1. Description & quantity of export products to be specified as under:

Sl. No.	Description	Quantity (in Nos.)
1	Air Compressor	
	Model: 231 ASSC/CSC	1
	Model: 2340/2340CW	1400
	Model: 2475	2500
	Model: 2545	500
	Model: 2545CR	400
	Model: 7100	300
	Model: 7T2 ASSC/CSC	25
	Model: 7T4 ASSC/CSC	2
	Model: 15T	50
	Model: 15T2 ASSC/CSC	60
	Model: SS3HP	1
	Model: SS5HP	1
	Model: SS1HP	20
	Model: 3000	30
	Model: TS5	2400
	Total	7690
2	Vacuum Pump	
	Model V244	1

	Model V255	1
	Model 15V	1
	Model 7V	1
	Total	4

2. Quantities of import items from Sl. No 1 to 21, 23 to 42, 45 to 54 & 56 to be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. No. 22 & 55 of the list of import items to be allowed on net to net basis as claimed by the firm.
4. Quantities of Gasket material/ sheet at Sl. No. 43 & 44 of the list of import items to be allowed as 1.65 sq. mtrs/ sq mtrs content in the Export product.

RLA may take necessary action accordingly.

64	Case No.:28/25/80-ALC2/2012	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00560/AM13/	RLA File :05/24/040/00338/AM13/	Lic.No/Date:0510343819 21.01.2013	Defer Date:16.04.2013
	Decision : On the recommendation of DIPP, the Committee decided to seek information from firm as per Sr.No.5 & 11 of Standard Deficiency Format-Export Product wise.			

65	Case No.:7/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00539/AM13/	RLA File :04/24/040/00165/AM13/	Lic.No/Date:0410142834 23.01.2013	Defer Date:16.04.2013
	Decision : The Committee decided to forward copy of application to MSME for examination and comments.			

66	Case No.:8/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00540/AM13/	RLA File :04/24/040/00169/AM13/	Lic.No/Date:0410142833 23.01.2013	Defer Date:16.04.2013
	Decision : The Committee decided to forward copy of application to MSME for examination and comments.			

67	Case No.:9/25/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00541/AM13/	RLA File :04/24/040/00166/AM13/	Lic.No/Date:0410142832 23.01.2013	Defer Date:16.04.2013
	Decision : The Committee decided to forward copy of application to MSME for examination and comments.			

68	Case No.:10/25/80-ALC2/2012	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00542/AM13/	RLA File :05/23/040/00433/AM13/	Lic.No/Date:0510344308 29.01.2013	Defer Date:16.04.2013
	Decision : The Committee decided to forward copy of application to MSME for examination and comments.			

69	Case No.:29/25/80-ALC2/2012	Party Name: BRAKES INDIA LIMITED,	Meet No/Date: 25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00561/AM13/	RLA File :04/24/040/00205/AM13/	Lic.No/Date: 0410143034 31.01.2013	Defer Date: 16.04.2013
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

70	Case No.:2/25/80-ALC2/2012	Party Name: MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date: 25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00534/AM13/	RLA File :07/24/040/00476/AM13/	Lic.No/Date: 0710093726 15.02.2013	
	Decision : Based on written comments of DHI, the Committee decided to ratify norms of subject authorization as per GN4 – Engineering Products. RLA may take necessary action accordingly.			

71	Case No.:3/25/80-ALC2/2012	Party Name: MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date: 25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00535/AM13/	RLA File :07/24/040/00477/AM13/	Lic.No/Date: 0710093727 15.02.2013	
	Decision : Based on written comments of DHI, the Committee decided to ratify norms of subject authorization as per GN4 – Engineering Products. RLA may take necessary action accordingly.			

72	Case No.:4/25/80-ALC2/2012	Party Name: MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date: 25/80-ALC2/2012 05.03.2013	Approved
	HQ File :01/80/050/00536/AM13/	RLA File :07/24/040/00479/AM13/	Lic.No/Date: 0710093728 15.02.2013	
	Decision : Based on written comments of DHI, the Committee decided to ratify norms of subject authorization as per GN4 – Engineering Products. RLA may take necessary action accordingly.			

73	Case No.:5/25/80-ALC2/2012	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date: 25/80-ALC2/2012 05.03.2013	Status: Deferred
	HQ File :01/80/050/00537/AM13/	RLA File :05/23/040/00473/AM13/	Lic.No/Date: 0510346896 21.02.2013	Defer Date: 16.04.2013
	Decision : The Committee noted that copy of application has not been received and decided to ask RA to immediately forward copy of application for consideration of the case.			

S.No.580

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date 0910043468 dt.09.09.2010
Meeting No.25/13		RA.F.No.09/24/040/00223/AM11	
Date: 05.03.2013		Fixation of Norms	

The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply. Case deferred for 16.04.2013.

S.No.581

Case No. A/R-88	M/s. Bharat	HQF.No.01/80/050/01436/AM08/DES.I	Lic. No. & date
Meeting No.25/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00556/AM07	0910030003
Date: 05.03.2013	Hyderabad	Fixation of Norms	dt.16.04.2007

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 16.4.2013.

S.No.582

Case No. A/R-107	M/s. Bharat	HQF.No.01/80/050/00078/AM06/DES.I	Lic. No. & date
Meeting No.25/13	Heavy Electricals Ltd., Chennai	RA.F.No.04/24/042/00102/AM05	0410069858
Date: 05.03.2013		Amendment of Norms	dt.25.04.2005

The Committee noted that firm has provided a reply dated 10.12.2012. The Committee observed that firm has still not replied to information sought vide letter dated 27.11.2012 and decided to again check from the firm whether they are going to get payment for 1440 MT of materials or going to get payment for 1643 MT of materials. The firm is advised to clarify immediately so that depending upon the clarification, an appropriate decision can be taken by the NC. Case deferred for 16.4.2013.

S.No.583

Case No. A/R-118	M/s. Bharat	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.25/13	Heavy Electricals Ltd., Hyderabad	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 05.03.2013		Fixation of Norms	dt.06.08.2010

The Committee noted that this case was referred to EPCG Division for clarification regarding facility of advance authorization for supply against subject authorization. Case deferred for 16.4.2013.

S.No.584

Case No. A/R-126	M/s. Bharat	HQF.No.01/80/050/00077/AM06/DES.I	Lic. No. & date
Meeting No.25/13	Heavy Electricals Ltd., Chennai	RA.F.No.04/24/040/00101/AM05	0410069856
Date: 05.03.2013		Fixation of Norms	dt.25.04.2005

The Committee noted that firm has provided a reply dated 10.12.2012. The Committee observed that firm has still not replied to information sought vide letter dated 27.11.2012 and decided to again check from the firm whether they are going to get payment for 1440 MT of materials or going to get payment for 1643 MT of materials. The firm is advised to clarify immediately so that depending upon the clarification, an appropriate decision can be taken by the NC. Case deferred for 16.4.2013.

S.No.585

Case No. A/R-128	M/s. Bharat	HQF.No.01/80/050/00180/AM10/DES.I	Lic. No. & date
Meeting No.25/13	Heavy Electricals Ltd., Hyderabad	RA.F.No.09/24/040/00004/AM10	0910037842
Date: 05.03.2013		Fixation of Norms	dt.06.05.2009

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 16.4.2013.

S.No.586

Case No.A/R-153	M/s. Thermax	HQ F.No.01/81/162/00480/AM07/ DES-I	Lic.No. & Date
Meeting No.25/13	Ltd.,	RA F.No.31/24/040/00186/AM07	3110026329
Date: 05.03.2013		Revision of Norms	dt.04.09.2006

The Committee decided to revise norms of subject authorization as per comments in DHI UO No.3(14)/10-TSW(B)/42 dated 25.2.2013 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.587

Case No. A/R-92	M/s. Cethar Limited, Tiruchirapalli	HQF.No.01/80/050/00579/AM12/DES.I	Lic. No. & date 0410133046 dt.23.01.2012
Meeting No.25/13		RA.F.No.04/24/040/00282/AM12	
Date: 05.03.2013		Fixation of Norms	

The Committee noted that firm was given a second opportunity of personal hearing but they have again requested for postponement on the ground that their technical person is out of the country. The Committee, therefore, decided to give them a final opportunity of personal hearing to explain their case on 16.4.2013 at 2.30 pm in DGFT, Room No.11, Udyog Bhavan. Case deferred for 16.4.2013.

S.No.588

Case No. A/R-95	M/s. LLOYD Electric & Engineering Ltd., New Delhi	HQF.No.01/80/050/00101/AM12/DES.I	Lic. No. & date 0510292264 dt.31.05.2011
Meeting No.25/13		RA.F.No.05/23/040/00076/AM12	
Date: 05.03.2013		Revision of norms	

DIPP has informed that firm has sought a personal hearing to explain their case. Accordingly, the Committee decided to call them for personal hearing to explain their case on 16.4.2013 at 2.30 pm in DGFT, Room No.11, Udyog Bhavan. Case deferred for 16.4.2013.

S.No.589

Case No. A/R-108	M/s. Brakes India Limited, Chennai	HQF.No.01/80/050/01124/AM08/DES.I	Lic. No. & date 0410093871 dt.15.02.2008
Meeting No.25/13		RA.F.No.04/24/040/00263/AM08	
Date: 05.03.2013		Revision of norms	

The Committee decided to revise norms of subject authorization as per comments in DHI UO NO. 3(58)/08-TSW(B)/26 dated 7.2.2013 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.590

Case No. A/R-109	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00391/AM2/DES.I	Lic. No. & date 0510305885 dt.19.10.2011
Meeting No.25/13		RA.F.No.05/24/040/00241/AM12	
Date: 05.03.2013		Revision of norms	

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred for 16.4.2013.

S.No.591

Case No. A/R-110	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00427/AM12/DES.I	Lic. No. & date 0510309080 dt.19.10.2011
Meeting No.25/13		RA.F.No.05/24/040/00281/AM12	
Date: 05.03.2013		Revision of norms	

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred for 16.4.2013.

S.No.592

Case No. A/R-111	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00390/AM12/DES.I	Lic. No. & date 0510304858 dt.10.10.2011
Meeting No.25/13		RA.F.No.05/24/040/00238/AM12	
Date: 05.03.2013		Revision of norms	

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred for 16.4.2013.

S.No.593

Case No. A/R-112	M/s. Thermax Limited, Pune	HQF.No.01/80/050/00310/AM06/DES.I	Lic. No. & date
Meeting No.25/13		RA.F.No.31/24/040/00017/AM06	3110021206 dt.14.07.2005
Date: 05.03.2013		Revision of norms	

The Committee decided to revise norms of subject authorization as per comments in DHI UO No.3(14)/10-TSW(B)/17 dated 1.12.2013 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.594

Case No. A/R-113	M/s. Thermax Limited, Pune	HQF.No.01/80/050/00885/AM12/DES.I	Lic. No. & date
Meeting No.25/13		RA.F.No.31/24/040/00227/AM08	3110031126 dt.15.10.2007
Date: 05.03.2013		Revision of norms	

The Committee decided to revise norms of subject authorization as per comments in DHI UO No.3(65)/08-TSW(B)/31 dated 8.2.2013 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.595

Case No. A/R-114	M/s. Godrej & Boyce Co. Ltd., Mumbai	HQF.No.01/80/050/01085/AM12/DES.I	Lic. No. & date
Meeting No.25/13		RA.F.No.03/94/040/01092/AM08	0310460269 dt.06.02.2008
Date: 05.03.2013		Amendment of norms	

On the recommendation of DIPP, the Committee decided to seek information on following from firm:

1. Documentary evidence regarding import of 19 Nos. of Forgings for Tube sheets (Import item at Sl. No. 5) in raw condition i.e. without drilling and machining.
2. Reason for change in quantity of import item at Sl. No. 5 from 94 Nos. to 19 Nos.

Case deferred for 16.4.2013.

S.No.596

Case No. A/R-34	M/s. Precision Automation and Robotics India Ltd.,	HQF.No.01/80/050/00790/AM11/DES-I	Lic.No. & Date
Meeting No.25/13		RA F.No.31/21/040/00351/AM11	(i) 3110046848 dt.10.02.2011
Date: 05.03.2013		Fixation of norms	(ii) 3110044407 dt.19.08.2010

(i) The Committee decided to ratify norms of Advance Authorization No. 3110046848 dated 10.02.2011 as per comments in DIT UO No. 17(109)/2012-IPHW dated 4.1.2013 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

(ii) The Committee observed that copy of application in the case of Advance Authorization No. 3110044407 dated 19.08.2010 was forwarded to DHI. The Committee, however, decided to again forward copy of application in respect of this authorization to DHI for examination and comments. Case deferred to 16.4.2013.

S.No.597

Case No. A/R-132	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.25/13		RA.F.No.05/24/040/00346/AM07	0510188500 dt.08.08.2006
Date: 05.03.2013		Fixation of norms	

Based on DIPP written comments, the Committee decided to ratify norms of subject authorization as under:

Item of Exports:

Sl. No.	Description	Quantity
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1	Nitrogen Plant 350 NM ³ /Hr. Purity 99.5 %	1 No.
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For export item above, quantity of import item to be allowed as 2016 Kgs. as applied for by the firm on net to net basis with accountability clause. The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. It is also seen that the firm had obtained Advance Authorization for export of 1 No of Nitrogen Plant. Subsequently, firm have exported 2 Nos of Nitrogen Plants without getting the quantity of export items amended in the Advance Authorization. It is seen that this issue had been considered in the ALC Meeting No.36/07 dated 12.12.2006 and DES.I Section vide letter No. 01/80/50/509/AM07/DES-I/ 2971 dated 2.2.2007 had informed to firm as follows:

“The Norms Committee decided to advise the firm to approach RLA for change in the import and export items and quantity thereof and also for converting the license from Deemed Export to Physical Exports.”

It seems that even after this communication from ALC, the quantity of the export item was not amended. This is a licence of 2006 and licence is already expired. The Norms Committee can only fix the norms and cannot amend quantity of export item. If the firm so desires then for amending of the export quantity in this licence which is of 2006, they may approach the PRC. RLA may take necessary action accordingly.

S.No.598

Case No. A/R-139	M/s. India Technometal Co. Ltd., New Delhi	HQF.No.01/80/050/00557/AM12/DES.I	Lic. No. & date 0510307109 dt.03.11.2011
Meeting No.25/13		RA.F.No.05/23/040/00289/AM12	
Date: 05.03.2013		Revision of norms	

The Committee noted that the case is under examination of MSME and decided to await comments. Case deferred to 16.4.2013.

S.No.599

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date 0310247081 dt.12.01.2004
Meeting No.25/13		RA.F.No.03/24/042/00205/AM04	
Date: 05.03.2013		Fixation of norms	

The DHI has provided comments in this case. The Committee noted that the firm is making supply of Steam Generator and Auxiliaries to M/s. Jindal Vijaynagar Steel Ltd against Invalidation Letter of EPCG Licence No. 0330004828 dated 9.12.2003 and the EPCG licence holder is having obligation to fulfil EP by exporting “Hot Rolled Steel Coils/Sheets/Plates/Strips/Iron Ore Pellets”. The Committee observed that supply of Steam Generator is for producing electricity whereas the EO fulfilled against EPCG is by exporting engineering goods. The Committee decided to seek the following information from firm:

- EPCG licence number and date.
- CIF value of the licence.
- Whether this licence was issued under Zero duty or 3 per cent Scheme.
- Custom duty saved amount.
- Products to be manufactured.
- How EPCG licence holder intends to discharge the EO against the EPCG licence.

Case deferred for 16.4.2013.

S.No.600

Case No. A/R-141	M/s. Avlight Automotive Ltd., New Delhi	HQF.No.01/80/050/01174/AM08/DES.I	Lic. No. & date 0510213511 dt.13.12.2007
Meeting No.25/13		RA.F.No.05/24/040/00691/AM08	
Date: 05.03.2013		Fixation of norms	

The Committee decided to forward copy of firm’s application to C&PC for examination and comments. Case deferred for 16.4.2013.

S.No.601

Case No. A/R-142	M/s. Tema India Ltd.,	HQF.No.01/80/050/00583/AM13/DES.I	Lic. No. & date
Meeting No.25/13		RA.F.No.03/95/040/00543/AM11	(i) 0310594253 dt.28.09.2010 (ii) 0310597405 dt.18.10.2010 (iii) 0310596007 dt.08.10.2010
Date: 05.03.2013		Fixation of norms	

The Committee noted that reply from the firm has been forwarded to DIPP for examination and comments. Case deferred for 16.4.2013.

S.No.602

Case No. A/R-143	M/s. Rites Ltd.,	HQF.No.01/81/050/00010/AM08/DES.I	Lic. No. & date
Meeting No.25/13		RA.F.No.05/24/040/01062/AM08	0510201943 dt.30.03.2007
Date: 05.03.2013		Fixation of norms	

On the recommendation of DHI, the Committee decided to ask the firm to furnish detailed drawings, components, spares etc for examination and comments. Case deferred for 16.4.2013.

S.No.603

Case No. A/R-144	M/s. SMC Pneumatics India Pvt. Ltd.,	HQF.No.01/80/050/00388/AM12/DES.I	Lic. No. & date
Meeting No.25/13		RA.F.No.05/24/040/00229/AM12	0510304366 dt.30.09.2011
Date: 05.03.2013		Fixation of norms	

On the recommendation of DIPP, the Committee decided to seek information from firm on the following.

1. Brass rod blank size and weight thereof supported by size of component to be manufactured – component wise.
2. Cutting allowance and end cutting loss on brass rod.

Case deferred for 16.4.2013.

S.No.604

Case No. A/R-145	M/s. Dayco Vikas Power Transmission Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00561/AM11/DES.I	Lic. No. & date
Meeting No.25/13		RA.F.No.05/23/040/00221/AM11	0510277594 dt.23.11.2010
Date: 05.03.2013		Revision of norms	

The Committee considered the issue in detail and observed that as components have been allowed on net to net basis in Advance Authorization scheme and rejection wastage is not permitted. Therefore, the Committee decided to maintain its earlier decision and decided that no revision is called for. RLA may take necessary action accordingly.

S.No.605

Case No. A/R-146	M/s. Dayco Vikas Power Transmission Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00344/AM12/DES.I	Lic. No. & date
Meeting No.25/13		RA.F.No.05/23/040/00253/AM13	0510305049 dt.12.10.2011
Date: 05.03.2013		Revision of norms	

The Committee considered the issue in detail and observed that as components have been allowed on net to net basis in Advance Authorization scheme and rejection wastage is not permitted. Therefore, the Committee decided to maintain its earlier decision and decided that no revision is called for. RLA may take necessary action accordingly.

S.No.606

Case No. A/R-147	M/s. Dayco Vikas Power Transmission	HQF.No.01/80/050/00510/AM12/DES.I	Lic. No. & date
Meeting No.25/13		RA.F.No.05/23/040/00348/AM12	0510311317 dt.15.12.2011

Date: 05.03.2013	Pvt. Ltd., Gurgaon	Revision of norms
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The Committee considered the issue in detail and observed that as components have been allowed on net to net basis in Advance Authorization scheme and rejection wastage is not permitted. Therefore, the Committee decided to maintain its earlier decision and decided that no revision is called for. RLA may take necessary action accordingly.

S.No.607

Case No. A/R-148	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00090/AM13/DES.I	Lic. No. & date 0310689351 dt.02.04.2012
Meeting No.25/13		RA.F.No.03/95/040/01052/AM12	
Date: 05.03.2013		Modification of norms	

Based on DIPP written comments, the Committee decided to modify norms of subject authorization as under:

Net Fabricated weight of export product at Sl. No. 3 may be corrected as 730 MT.

RLA may take necessary action accordingly.

Sl.No.608

Case No. C – 33	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM12/DES-I
Meeting No.25/13		Fixation of Scrap/Wastage norms for the export product "Level Indicator Assembly" in respect of 100% EOU.
Date: 05.03.2013		

On the recommendation of DIPP, the Committee decided to seek information from firm on the following:

1. A copy or report of MSME Development Institute for fixation of wastage norms.
2. Information in respect of Sl. No. 11 & 11(a) of Standard Deficiency Format.

Case deferred for 16.4.2013.

Sl.No.609

Case No. C – 06	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00082/AM13/DES-I
Meeting No.25/13		Fixation of Adhoc Norms for the export product "Collar High Flow 8 Inch EWR Phase 4" – reg.
Date: 05.03.2013		

The representation of DHI informed that firm has not replied to deficiency letter 3.1.2013 followed by reminder 14.2.2013 and decided to send a final reminder to firm advising them to immediately submit their reply failing with the case will be rejected. Case deferred to 16.4.2013.

Sl.No.610

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.25/13		Fixation of input output wastage Ad-hoc Norms for the export product "Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts" in respect of 100% EOU –reg.
Date: 05.03.2013		

The Committee decided to forward copy of firm's application to MSME for examination and comments. Case deferred to 16.4.2013.

S.No.611

Case No. A/R-149	M/s. Weatherford Drilling & Production Services Pvt. Ltd., Baroda	HQF.No.01/81/050/00489/AM08/DES.I	Lic. No. & date 3410020553 dt.07.01.2008
Meeting No.25/13		RA.F.No.34/24/040/00185/AM08	
Date: 05.03.2013		Fixation of norms	

The Committee noted that the copy of firm's application was forwarded to DHI for examination and comments. Case deferred to 16.4.2013.
